

**PROCEEDINGS OF THE HIGH COURT FOR THE STATE OF TELANGANA::  
HYDERABAD**

Sub: High Court for the State of Telangana – Appointment of Law Clerks on contract basis for a period of one year to assist the Hon'ble Judges of the High Court for the State of Telangana – Orders – Issued.

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**Order Roc.No.1739/SO/2024, dated 04.03.2025**

The Hon'ble the Acting Chief Justice is pleased to pass the following Order:

The following provisionally selected candidates for the post of Law Clerks to assist the Hon'ble Judges of the High Court for the State of Telangana/to work in the Telangana State Judicial Academy, Secunderabad are hereby appointed as Law Clerks on contract basis for a period of one year w.e.f.17.03.2025 on a consolidated remuneration of Rs.35,000/- per month.

Sl. No.	Name of the candidate
1.	Tisya Bagchi
2.	Bandaru Bhavani
3.	Nusrath Banu
4.	Bhavagna Kanchuboyina
5.	M.Gitanjali
6.	Budida Akhila
7.	Bayya Mahathi Srinidhi
8.	Hari Priya Ippili
9.	Sampath Sai Teja
10.	Shruti Sinha
11.	Bulusu Gauthami Sindhura
12.	Kaveti Vinisha
13.	D.Dhiksha
14.	Goundla Rohini
15.	Singam Ganga Srinadha Reddy
16.	Abdul Rab Malik
17.	Murakonda Sai Rishitha Chowdary

Sl. No.	Name of the candidate
18.	Penta Amrutha
19.	Kalyankar Divya Raj
20.	Singaraju Sumedha
21.	CH. Sathvik
22.	Bhuma Jayendra Bhupathi
23.	Dheeravath Srujana Naik
24.	Polu Srimeghana
25.	Devalla Lakshmi Soundarya
26.	Palakurthy Suraj Srivathsav
27.	Pasham Sai Kiran
28.	SK Ameena Arshiya Anjum
29.	Badavath Guru Raja Naik
30.	Suganda Devi
31.	Mohd. Swaleh
32.	Rapaka Raghava Krishna Bharadwaj
33.	Dhanavath Prashanth

All the above mentioned candidates are hereby directed to report to duty before the Undersigned on 17.03.2025 at 10.30 am.

The services of above said Candidates are liable to be terminated at any point of time without assigning any reason and without any prior notice. The services can also be terminated if the performance is found unsatisfactory.

The individuals shall execute an undertaking, in the proforma prescribed.

  
**REGISTRAR (VIGILANCE)**  
**FAC REGISTRAR GENERAL**

To

The Individuals concerned.

Copy to:

- 1) The Registrar (Administration), High Court for the State of Telangana, Hyderabad.
- 2) The Section Officers, Establishment and Accounts Sections, High Court for the State of Telangana, Hyderabad. {for taking necessary action}

## **UNDERTAKING**

I, ..... do hereby undertake and accept the following terms and conditions of my assignment as Law Clerk:

- a) I have been engaged purely on contractual basis and no claim as an employee of the court shall be made by me.
- b) My period of assignment can be terminated without any notice. I shall not give up my assignment as Law Clerk-cum-Research Assistant before completion of my term of assignment. If I give up the assignment before completing my term, I shall not be entitled to any experience certificate.
- c) I shall render duty at the Court/Chambers/Residential office of Hon'ble the Chief Justice of High Court for the State of Telangana/Hon'ble Judge according to the convenience of His Lordship and the duty hours shall be such as prescribed by the concerned Hon'ble Judge. I shall be punctual in attending to my duties.
- d) I shall not absent myself from duty without prior permission of the Hon'ble Judge to whom I am attached, subject to a maximum of fraction of 12 days per year, vis-à-vis my period of assignment.
- e) I shall not absent myself from duty without prior permission of the Hon'ble Judge. In case of absence due to sudden illness or some other unforeseen circumstances beyond control, I shall give intimation thereof Personal Secretaries of Hon'ble Judge without delay. I understand that no stipend will be paid for any unauthorized absence from duty as also for days exceeding permissible leave.
- f) I shall maintain a high standard of reputation and integrity commensurate with the responsibilities entrusted to me. I shall maintain utmost secrecy in respect of matters which come to my notice by virtue of the assignment and shall ensure that no information, document or any other thing is leaked out because of mishandling of papers or my deliberations with others, or in any manner.
- g) At all times i.e. even after the completion of the assignment, I shall maintain complete secrecy regarding the work assigned to me by the Hon'ble Judge.

- h) I understand that I shall be governed by the provisions of the Indian Penal Code and the Indian Official Secrets Act, 1923 as applicable to any public servant.
- i) I shall not practice as an Advocate in any court of Law during the course of assignment as Law Clerk-cum-Research Assistant.
- j) I shall not appear before the Hon'ble Judge with whom I have been attached as Law Clerk for a period of two years from the date of relinquishment of assignment/ termination of assignment, nor deal with cases in which I was assisting the Hon'ble Judge(s).

In addition, I do hereby affirm that I have carefully read the **Guidelines for appointment of Law Clerks to Hon'ble Judges of the High Court for the State of Telangana** and have fully understood the provisions contained therein. I understand and do undertake that I am bound by the provisions contained in the above said scheme and that I will abide by the provisions contained in it during the course of my assignment as Law Clerk-cum-Research Assistant as also after end of the said assignment.

Signature \_\_\_\_\_

Name \_\_\_\_\_

Place:

Dt.